

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 08th day of December, 2004.

Original Application No. 810 of 1999.

Hon'ble Mr. A.K. Bhatnagar, Member- J.  
Hon'ble Mr. S.C. Chabe, Member- A.

1. Chand Ahmad Khan s/o Sri Mammo Khan  
R/o 206, Nandanpura, Jhansi (U.P.)
2. D.K. Gupta S/o Sri Chhote Lal R/o 463/2(6),  
Masihganj, Sipri Bazar, Jhansi.

.....Applicants

Counsel for the applicants :- Sri M.P. Gupta

vs.

1. The Union of India through the General Manager,  
Central Railway, C.S.T, Mumbai.
2. The Divisional Railway Manager, Central Railway,  
Divisional Office at Jhansi (U.P.).
3. Sri Manohar Lal (SC), s/o not known working as  
Head Clerck in the office of the Sr. Divisional  
Commercial Manager, Central Railway, Jhansi.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, JM.

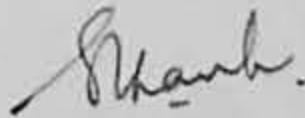
By this O.A the applicants have prayed for a direction  
to consider the case of the applicants for upgradation/promotion  
in terms of RBE No.186/98 dt.17.08.98(Annexr-I)  
to the posts of Head Clerks. They have further prayed that  
the promotion of Sri Netra Pal Singh Pundir who is entitled  
to promotion to the post of Head Clerk w.e.f September, 1993  
be not treated upon one of the three upgraded posts of Senior  
Clerks to that of Head Clerks. The applicants are working  
as Senior Clerk in the office of Senior Divisional Commercial  
Manager, Central Railway now known as North Central Railway,

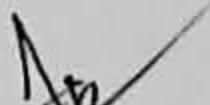
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Jhansi. During the arguments, learned counsel for the applicants submits that they had made representation dt. 07.12.1998 followed by reminder dt. 09.02.1999 but they have not ~~been~~ received any reply sofar. Learned counsel for the applicants submits that the applicants will be satisfied if the applicants' representation is decided by the competent authority by a reasoned and speaking order within specified period.

2. Accordingly we dispose of this O.A by giving liberty to the applicants to file a fresh representation within a period of two weeks from the date of receipt a copy of this order. In case, the same is filed within time before the competent authority alongwith copy of this order, that shall be decided by the competent authority within a period of four months from the date of filing of representation alongwith copy of this order.

3. There will be no order as to costs.

  
Member- A.

  
Member- J.

/Anand/